

MA/222/90

in

OA/71/88

in

OA/94/88 &
TA/24/86

Coram : Hon'ble Mr. M.M.Singh : Administrative Member
Hon'ble Mr. N.R.Chandran : Judicial Member

13/7/1990

Learned counsel for the respondent (ori.applicant)
wants time to verify the statement made by the counsel
for the applicant that the directions issued by the
Tribunal in TA/24/86 are complied with. Time granted.
The matter stands adjourned ^{TO} in the first week of August, 1990.

N.R.Chandran
(N.R.Chandran)
Judicial Member

M.M.Singh
(M.M.Singh)
Administrative Member

a.a.b.

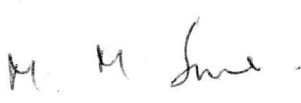
33
A


M.A./222/90
in
C.A./71/88
in
O.A./94/88
in
T.A./24/86

CORAM : Hon'ble Mr. A.V. Haridasan : Judicial Member
Hon'ble Mr. M.M. Singh : Administrative Member

8.8.1990.

At the request of the counsel for the applicant
the case is adjourned to 9.8.90.


(M.M. Singh)
Administrative Member


(A.V. Haridasan)
Judicial Member

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2

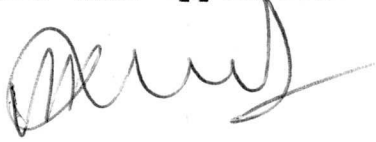
M.A./222/90
in
C.A./71/88
in
O.A./94/88
in
T.A./24/86

CORAM : Hon'ble Mr.A.V.Haridasan : Judicial Member
Hon'ble Mr.M.M.Singh : Administrative Member

09/08/1990

Mr.Sharad Pandit on behalf of Mr.Girish Patel,
the learned counsel for the applicant submits that the
order in the original application has already been
complied with. Hence we find that ~~there is~~ no contempt
has been committed and therefore we close this application
and discharge the notice.

M. M. Singh
(M.M. Singh)
Administrative Member


(A.V.Haridasan)
Judicial Member

AIT